

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.603
Company Appeal
201/252/ND/2023

IN THE MATTER OF:

M/s. Harsha Exports Pvt. Ltd.

...APPELLANT

Vs

ROC

...RESPONDENT

Section

U/s 252

Order delivered on 02.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Appellant:Adv Sharad RAjwanshi and Adv Ankita
Sharma

For the RoC :Adv Aakash Sharma

For the IT Department :

ORDER

Ld. Counsel for the Appellant is present and submitted that they have received the copy of the report from the IT Department and he seeks time to file the same along with affidavits. Ld. Counsel for RoC is present and their report is also available on the e-portal. Ld. Counsel for the RoC present and submitted that subject to filing of necessary returns etc., they have no objections if the name of company is restored. List the matter on **30.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)